

Annexure - 3
Name of the corporate debtor: Tushar Realhome LLP
Date of commencement of CIRP 27/02/2023
List of creditors as on: 27/04/2023

List of Secured Financial Creditors (other than Financial Creditors belonging to any Class of Creditors)

(Amount in Rs.)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted							Remarks, if any			
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC	Amount of contingent claim		Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification
1	Bhala Finance Pvt. Ltd.	14.03.2023	53543499	49222349	Term loan dues	50000000	Nil	Nil	9.64%	Nil	Nil	Nil	4321150	With respect to objection of one of suspended partner vide email dated 20.04.2023 and 25.04.2023, matter regarding charging interest / Late Payment Interest on Late Payment Interest is to be examined further after collecting circulars / guidelines and till then amount so charged by the claimant kept under verification.
2	HHL Home Finance Ltd	14.03.2023	1435919390	251229000	Term loan dues	1275000000	Nil	Nil	49.19%	Nil	Nil	Nil	1184690390	Claim has been lodged for the entire dues of loan utilized for the purpose of two separate Corporate entities incl. CD. As per legal opinion, claim to the extent of liability of dues on the loan disbursed to the CD only can be admitted but the FC not

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																				yet provided the required details so far. Now as per orders of Hon'ble NCLT dated 12.04.2023 the claim has been collated on the basis of available information / documents with IRP and as per available records of CD as per Regulation 14 using the disbursement ratio mentioned in sanction letters. Detailed calculations are being informed to the claimant. The claim amount shall further be revised, if required, after availability of actual disbursement figures of the Corporate Debtor.
TOTAL	1489462889	300451349	Nil	1325000000	Nil	Nil	58.83%	Nil	Nil	Nil	Nil	1189011540								

Note:

- In case of claim of HFLL Home Finance Ltd., as per legal opinion based on the decisions of Hon'ble NCLAT in the matters of 'Capri Global Capital Ltd. Vs. Value Infracon India Pvt. Ltd.' and 'Bimalash Bharadwaj & Ors. Vs. Value Infracon India Pvt. Ltd. & Ors' it was observed that since HFLL did not provide the dues as per actual amount disbursed by it in the favour of the Corporate Debtor, therefore, the entire claim amount was kept under the head 'Under Verification.' Now as per orders of Hon'ble NCLT dated 12.04.2023 the claim has been collated on the basis of available information / documents with IRP and as per available records of CD as per Regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 using the disbursement ratio mentioned in sanction letters. Detailed calculations are being informed to the claimant. The claim amount shall further be revised, if required, after availability of actual disbursement figures of the Corporate Debtor.
- All claims have been provisionally admitted on the basis of submitted proof by claimants and claims shall be further verified on the basis of availability of records / books of the corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- Status of column with respect to "amount of claim under verification" may change after books of corporate debtor are made available / receipt of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information warranting such revision. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall

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revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

5. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

6. Information / evidence / clarification may also be pending from Creditor/Management/Employees for the claims under further verification.



Babu Lal Gurjar

Interim Resolution Professional

Tushar Realhome LLP

Regn. No. IBB/PA-003/IP-N00297/2020-2021/13260

AFA No: AA3/13260/02/271123/300779 valid up to 27/11/2023

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